

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 6th DECEMBER, 2022, 10:30 A.M.

CP (IB) No. 30/CB/2022, IA (IB) No. 301/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	JM Financial Asset Reconstruction Company Ltd. -Vs- Maa Durga Commotrade Pvt. Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. Vikash Singh, Adv.

For Respondent (s)

Ex-parte.

ORDER

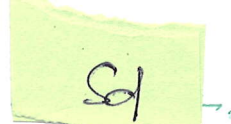
IA (IB) No. 301/CB/2022

This is an application filed by the Financial Creditor with the prayer to take on record balance sheet for the period 2014-2015. Notice sent to the respondent by speed post has been returned undelivered with the endorsement "*left without instruction*". However, the notice sent through e-mail has been delivered. Service is considered sufficient. Respondent set *ex-parte*. Application Allowed. The document filed with the application taken on record.

CP (IB) No. 30/CB/2022

Matter heard. Reserved for order.


Satya Ranjan Prasad
Member (Technical)


P. Mohan Raj
Member (Judicial)